

ence of International Law Association held in August this year at the Hague with regard to the rules and regulations relating to the uses of International rivers; and

(b) the specific proposals of India which were accepted at the Conference?

**THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SURENDRA PAL SINGH) :** (a) The Committee on International Water Resources Law of the International Law Association submitted its second progress report to the Biennial conference of the Association. The resolution which approved the progress report also request the committee to continue its work with a view to presenting a final report at the next Biennial conference. The progress report did not contain any of the subjects dealt by this committee. Hence, there were no concrete conclusions of the conference.

(b) Mr. Justice Sikri of India, who is a member of the Committee, proposed a resolution as mentioned above. This resolution was adopted by the conference.

**Alleged adverse effect of Tuticorin Fertilizer on production pattern of Joint-sector project of Gujarat State Fertilizer Corporation**

819. **SHRI S. C. SAMANTA :** Will the Minister of PETROLEUM AND CHEMICALS AND MINES AND METALS be pleased to state :

(a) whether the letter of intent issued to the Tamil Nadu Industrial Development Corporation/Southern Petrochemical Corporation for Tuticorin Fertilizer also includes projects to produce Malamine resin and Malamine Formaldehyde; and

(b) whether additional licensing of these two products will adversely affect the joint-sector Gujarat State Fertilizer Corporation?

**THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS, AND MINES AND**

**METALS SHRI D. R. CHAVAN) :** (a) and (d). The letter of intent dated 7-10-1969 granted was for the establishment of a fertilizer factory at Tuticorin. M/s. Southern Petrochemical Industries Corporation Ltd., Madras, however applied in June, 1970 for an Industrial Licence for the manufacture of Malamine for a capacity of 4800 tonnes per annum. This application alongwith applications received from other parties for the manufacture of the same item in different States was considered by the Licensing Committee. Pursuant to the recommendations of the Licensing Committee, a *prima facie* rejection letter has been issued on 2-11-1970 to M/s. Southern Petrochemical Industries Corporation Ltd.

**Investment by public sector Institutions in Southern India Petro-Chemical Industries**

820. **SHRI S. C. SAMANTA :** Will the Minister of PETROLEUM AND CHEMICALS AND MINES AND METALS be pleased to state :

(a) whether the Chairman of the Tamil Nadu Industrial Development Corporation and Chairman of private sector Southern India Petro-Chemicals Industries is the same person; and

(b) the percentage of investment in this privately managed fertilizer plant which will come from public sector institutions etc?

**THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND MINES AND METALS (SHRI D. R. CHAVAN) :** (a) No.

(b) The financing plan of the project has not yet been approved by the Government.

**Proposal for Allowing Abortion by J. & K. Government under certain conditions**

823. **SHRI MUHAMMAD SHERIFF :** Will the Minister of HEALTH AND FAMILY PLANNING AND WORKS,